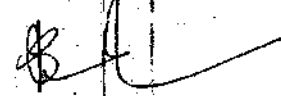


GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

NEW DELHI: DATED THE 3rd Sept., 1977.

NOTIFICATION
(INCOME TAX)

No. 1965 (F.No.176/79/77-IT(AI) : In exercise of the powers conferred by sub-section (2)(b) of Section 80G of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies Sri Parthasarathy Perumal Temple, Parthampalli, Radhanallur, Sirkali Taluk, Tanjore Distt. Tamil Nadu to be a place of public worship of renown throughout the State of Tamil Nadu for the purpose of the said section.



(M. SHASTRI)

UNDER SECY: TO THE GOVERNMENT OF INDIA

To

The Manager,
Govt. of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Commissioner of Income-tax, Tamil Nadu-III, Madras with reference to his letter No.C.No.1146(43)/76.T.N.III dated 15.7.77.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

2. All Commissioners of Income-tax.
3. The Comptroller and Auditor General of India, New Delhi.
4. All Chambers of Commerce in Tamil Nadu.



(M. SHASTRI)

UNDER SECY: KENTEX TO THE GOVERNMENT OF INDIA.